

THE INCOME TAX APPELLATE TRIBUNAL
AHMEDABAD "B" BENCH
(Conducted Through Virtual Court)
Before: **Shri P.M. Jagtap, Vice President**
And **Shri Siddhartha Nautiyal, Judicial Member**

ITA Nos. 1846 & 1847/Ahd/2019
Assessment Year 2015-16

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| Shri Sanjaykumar Vishnubhai Pandit, Mehsana-384002 PAN: BIXPP3062R (Appellant) | Vs | ITO, Ward-3, Mehsana (Respondent) |
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Assessee by: VSV Application
Revenue by: Smt. Leena Lal, Sr. D.R.

Date of hearing : 07-04-2022
Date of pronouncement : 07-04-2022

आदेश/ORDER

PER : SIDDHARTHA NAUTIYAL, JUDICIAL MEMBER:-

These two appeals filed by the assessee against the order of the Id. Commissioner of Income Tax (Appeals), Gandhinagar, Ahmedabad in Appeal nos. CIT(A)GNR/10126/2018-19 & CIT(A)GNR/10127/2018-19 vide orders dated 22/11/2019 passed for the assessment year 2015-16.

2. At the time of hearing, the Ld. Counsel for the assessee filed letters dated 28th March 2022 along-with Form Nos. 4 & 5 in respect of the above appeals, in which he has submitted the assessee has opted for "Vivaad se

Vishwas scheme 2020” floated by Government for resolution of dispute and accordingly seeks permission to withdraw both the appeals.

3. The Revenue is fair enough in not objecting to the same.
4. We therefore accept assessee’s request for withdrawing the appeals filed.
5. In the result, both the appeals of the assessee are dismissed as withdrawn.

Order pronounced in the open court on 07-04-2022

Sd/-
(P.M. JAGTAP)
VICE PRESIDENT
Ahmedabad : Dated 07/04/2022

Sd/-
(SIDDHARTHA NAUTIYAL)
JUDICIAL MEMBER

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

By order/आदेश से,

उप/सहायक पंजीकार
आयकर अपीलीय अधिकरण,
अहमदाबाद